

MENT AND REHABILITATION (SHRI L. N. MISHRA) : I beg to lay on the Table a copy each of the following Notifications under section 7-A of the Coal Mines Provident Fund and Bonus Schemes Act, 1948 :—

- (1) The Coal Mines Bonus (Amendment) Scheme, 1967, published in Notification No. G.S.R. 1264 in Gazette of India dated the 26th August, 1967.
- (2) The Andhra Pradesh Coal Mines Bonus (Amendment) Scheme, 1967, published in Notification No. G.S.R. 1265 in Gazette of India dated the 26th August, 1967.
- (3) The Rajasthan Coal Mines Bonus (Amendment) Scheme, 1967, published in Notification No. G.S.R. 1266 in Gazette of India dated the 26th August, 1967.
- (4) The Assam Coal Mines Bonus (Amendment) Scheme, 1967, published in Notification No. G.S.R. 1267 in Gazette of India dated the 26th August, 1967.

[Placed in Library. See No. LT-1485/67.]

FOOD CORPORATIONS RULES ETC.

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : I beg to lay on the Table :—

- (1) A copy of the Food Corporation (Eleventh Amendment) Rules, 1967, published in Notification No. G.S.R. 1415 in Gazette of India dated the 14th September, 1967, under sub-section (3) of section 44 of the Food Corporations Act, 1964. [Placed in Library. See No. LT-1487/67].
- (2) A copy each of the following Notifications under sub-section (6) of sections 3 of the Essential Commodities Act, 1955 :—
 - (i) The Fertiliser (Control) Second Amendment Order, 1967 published in Notification No. G.S.R. 1524 in Gazette of India dated the 14th October, 1967.

- (ii) The Sugarcane (Control) Second Amendment Order, 1967, published in Notification No. G.S.R. 1591 in Gazette of India dated the 17th October, 1967.

[Placed in Library. See No. LT-1487/67.]

- (3) A copy of the Report of the Sugar Enquiry Commission (Hindi version). [Placed in Library, See No. LT-1487/67.]

REPORT OF THE COMMISSION ON INQUIRY ON THE DISTURBANCES IN THE CENTRAL JAIL, TEHAR, NEW DELHI AND GOVERNMENT RESOLUTION THEREON

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : I beg to lay on the Table :—

- (1) A copy of the Report of the Commission on Inquiry on the disturbances that took place in the Central Jail, Tehar, New Delhi, on the 29th June, 1967.
- (2) A copy of Government Resolution No. 18/49/67-Delhi dated the 11th November, 1967 containing Government's decisions on the recommendations made by the above Commission. [Placed in Library. See No. LT-1488/67.]

REPORT ON FOURTH GENERAL ELECTIONS IN INDIA, 1967, VOLUME II (STATISTICAL)

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI D. R. CHAVAN) : I beg to lay on the Table a copy of the Report on the Fourth General Elections in India, 1967, Volume-II (Statistical) [Placed in Library. See No. LT-1489/67].

ANNUAL REPORT OF THE COFFEE BOARD FOR 1965-66, ETC.

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHD. SHAFI QURESHI) : I beg to lay on the Table :—

- (1) A copy of the Annual Report of the Coffee Board for the year 1965-66.

(2) A copy of the Audit Report on the Accounts of the Coffee Board for the year 1965-66.

[Placed in Library. See No. LT-1490/67].

(3) A copy each of the following Notifications issued under section 14 of the Forward Contracts Regulation Act, 1952 :—

- (i) S.O. No. 2658 published in Gazette of India dated the 4th August, 1967.
- (ii) S. O. 2777 published in Gazette of India dated the 10th August 1967.
- (iii) S.O. 2864 published in Gazette of India dated the 17th August, 1967.
- (iv) S.O. 2954 published in Gazette of India dated the 24th August, 1967.
- (v) S.O. 3087 published in Gazette of India dated the 31st August, 1967.
- (vi) S.O. 3204 published in Gazette of India dated the 7th September, 1967.
- (vii) S.O. 3300 published in Gazette of India dated the 14th September, 1967.
- (viii) S.O. 3417 published in Gazette of India dated the 21st September, 1967.
- (ix) S.O. 3489 published in Gazette of India dated the 28th September, 1967.
- (x) S.O. 3599 published in Gazette of India dated the 5th October, 1967.
- (xi) S.O. 3687 published in Gazette of India dated the 10th October, 1967.
- (xii) S.O. 3767 published in Gazette of India dated the 19th October, 1967.
- (xiii) S.O. 3881 published in Gazette of India dated the 26th October, 1967.

[Placed in Library. See No. LT-1491/67].

(4) A copy each of the following Notifications under sub-section (3) of section 33 of the Cardamom Act, 1965 :—

- (i) The Cardamom (Amendment) Rules, 1967, published in Notification No. G.S.R. 1366 in Gazette of India dated the 9th September, 1967.
- (ii) The Cardamom (Second Amendment) Rules, 1967 published in Notification No. G.S.R. 1367 in Gazette of India dated the 9th September, 1967.

[Placed in Library. See No. LT-1492/67].

(5) A copy of Notification No. S.O. 2859 published in Gazette of India dated the 16th August, 1967, under sub-section (2), of section 18A of the Industries (Development and Regulation) Act, 1951. [Placed in Library. See No. Lt. 1492/67].

(6) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955 :—

- (i) S.O. 2854 published in Gazette of India dated the 19th August, 1967, making certain amendments to Notification No. S.R.O. 1150 dated the 30th May, 1955.
- (ii) S.O. 3121 published in Gazette of India dated the 9th September, 1967 rescinding the Cotton and Staple Fibre Textile Mills (Regulation of Working) Order, 1966.

[Placed in Library. See No. LT-1493/67].

(7) A copy of Notification No. S.O. 3593 published in Gazette of India dated the 3rd October, 1967 issued under section 12A of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-1493/67].

12.46 Hrs.

PRESIDENT'S ASSENT TO BILLS

SECRETARY : Sir, I lay on the Table following three Bills passed by the Houses of Parliament during the last Session and assented to by the President since a report was last made to the House on the 12th August, 1967 :—

- (1) The Tea (Amendment) Bill, 1967.